

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
RAIPUR BENCH: RAIPUR**

श्री रवीश सूद, न्यायिक सदस्य, एवं  
श्री अरुण खोडपिया, लेखा सदस्य के समक्ष

**BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER AND  
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.258/RPR/2023

निर्धारण वर्ष /Assessment Year: 2015-16

DCIT  
Bhilai

v. Bhilai Jaypee Cement Ltd.  
Bhilai Township, Bhilai  
Bhilai Durg – 490006  
Chhattisgarh

[PAN: AADCB 1675 Q]  
(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by  
प्रत्यर्थी की ओर से /Respondent by

: Shri R. B. Dhoshi  
: Shri Satya Prakash Sharma,  
CIT-D.R.

सुनवाई की तारीख/Date of Hearing  
घोषणा की तारीख /Date of Pronouncement

: 22.09.2023  
: 25.09.2023

**आदेश / O R D E R**

**PER ARUN KHODPIA, ACCOUNTANT MEMBER:**

The captioned appeal is filed by the Revenue against the order passed by the National Faceless Assessment Centre, Delhi dated 08.05.2023 which in turn arises from the order by Ld. Assessing Officer u/s 147 r.w.s 144 r.w.s 144B of the Income Tax Act dated 29.03.2022 for Assessment Year 2015-16.

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2. At the time of hearing, Registry pointed out that there were a submission of letter dated 05.09.2023 with a request to withdraw the appeal filed in ITA No.258/RPR/2023 dated 26.07.2023. The letter submitted by Department is extracted as under :



Govt. of India : Ministry of Finance : Deptt. Of Revenue  
OFFICE OF THE Dy.COMMISSIONER OF INCOME TAX -1(1), BHILAI  
32/32, Bungalows, Amdi Nagar, HUDCO, Bhilai

F.No DCIT 1(1)/BHI/ ITAT/2023-24

Dated 05/09/2023

To

The Asstt. Registrar,  
Income Tax Appellate Tribunal,  
Raipur.

Sir,

Sub: ITA No 258/RPR/2023 DCIT, Bhilai v/s Bhilai Jaypee Cement  
Ltd, Bhilai A.Y 2015-16 - reg.

Ref : Letter UOF No 04/Ad/AT-RPR/2023/2215 DT 29/08/2023

Kindly refer to the above subject.

2. In the above matter this office has intimated that two appeals has been filed in the case of DCIT, Bhilai v/s Bhilai Jaypee Cement Ltd, Bhilai A.Y 2015-16 on same issue vide ITA No 241/RPR/2023 on 10/07/2023 and ITAT No 258/RPR/2023 and 26/07/2023. The appeal filed on 10/07/2023 by this is manually filed along with all the documents. However, inadvertently this office has filed the same appeal on 26/07/2023 in e-filing mode also causing the registration of the above appeal again. Therefore it is humbly prayed and requested that the appeal filed on 26/07/2023 in ITA No 258/RPR/2023 may kindly be treated as withdrawn.

Submitted.

Yours faithfully,

(Khadse Anil Laxmanrao)  
Dy. Commissioner of Income Tax-1(1),  
Bhilai.

Copy submitted to the Jt. Commissioner of Income Tax (ITAT), Raipur for  
favour of kind information.

Dy. Commissioner of Income Tax-1(1),  
Bhilai.



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3. The aforesaid letter is shown to the Respondent / Assessee's Representative to clarify, if they have any objection to it, however there was no objection by the Learned AR.

4. Under such circumstances, since the Revenue has requested for withdrawal of appeal on the ground that they have filed the same appeal twice as explained in their aforesaid letter of request. Thus, as requested the appeal of Revenue is permitted to be withdrawn and accordingly stands dismissed.

5. In the result, appeal of Revenue is dismissed.

Order pronounced on the 25<sup>th</sup> day of September 2023, in Raipur.

Sd/-  
(रवीश सूद)  
**(RAVISH SOOD)**  
न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-  
(अरुण खोडपिया)  
**(ARUN KHODPIA)**  
लेखा सदस्य/ACCOUNTANT MEMBER

रायपुर/Raipur,

दिनांक/Dated: 25<sup>th</sup> September, 2023.

**Priti Yadav, Sr.PS (on Tour)**

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. आयकर आयुक्त (अपील) / The CIT(A)-1, Raipur (C.G)
4. The Pr.CIT-1, Raipur (C.G)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच, रायपुर /  
The DR, ITAT, Raipur Bench, Raipur.

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6. गार्ड फाईल/Guard File

// True Copy //

आदेशानुसार / By Order

वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय अधिकरण, रायपुर / ITAT,  
Raipur